

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.207 – IA/30(AHM)2021
ITEM No.208 – IA/69(AHM)2021
ITEM No.209 – IA/375(AHM)2021
ITEM No.210 – IA/454(AHM)2021
ITEM No.211 – IA/476(AHM)2021
ITEM No.212 – IA/548(AHM)2021
ITEM No.213 – IA/1312(AHM)2023
In
CP(IB) 625 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

UCO Bank

.....Applicant

V/s

K-Lifestyle & Industries Ltd

.....Respondent

Order delivered on: 03/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the RP

:Mr. Atul Sharma, Advocate a. w.

:Mr. Ajit Kumar present in person

For the Applicant

:Mr. Prateek Gupta, Advocate

:Mr. Harmish Shah, Advocate

:Mr. Arjun Sheth, Advocate a. w. Mr. Rajiv Chawla,
Advocate

For the State Tax Officer

:Mr. Viral M. Kansuru, Proxy Advocate

For the Respondent

:Mr. Rajendra Beniwal, Advocate for R-5 (in
IA/30(AHM)2021)

ORDER
(Hybrid Mode)

**IA/30(AHM)2021, IA/69(AHM)2021, IA/375(AHM)2021, IA/454(AHM)2021,
IA/476(AHM)2021, IA/548(AHM)2021 & IA/1312(AHM)2023**

IA/69(AHM)2021

In terms of order dated 07.06.2024 with a stipulated period of two weeks no rejoinder has been filed by the applicant to the reply filed by the Respondent/RP.

Learned counsel for the applicant appears and seeks two weeks more time. The time granted by this Tribunal has already lapsed. Learned counsel appearing for the

applicant states that will file appropriate application for filing the rejoinder beyond the period as granted by this Tribunal.

IA/548(AHM)2021

Learned counsel for the Respondent/RP submits that in compliance of last order a compliance affidavit has been filed with advance copy to the opposite counsel on 02.07.2024 vide Inward Diary No.5222. In return, learned counsel appears for the applicant submits that his issue raised in this IA has not been addressed the way as sought, therefore, this matter require still consideration.

Learned counsel for the applicant in IA, further, seeks indulgence to file response to the compliance affidavit filed on 02.07.2024 which is allowed. Let the same be filed within two weeks with advance copy to the opposite counsel.

IA/1312(AHM)2023

Today, again learned proxy counsel appearing for the State Tax Department and seeks adjournment as the main counsel is not available.

In view of the above, re-list all matters on 06.08.2024.

Sd/-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN
MEMBER (JUDICIAL)**